

ITEM NO.8

COURT NO.11

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 8350/2025

[Arising out of impugned final judgment and order dated 05-05-2025 in ABA No. 681/2025 passed by the High Court of Judicature at Bombay]

MADAN KRISHNAJI VAZE & ANR.

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

(IA No. 137231/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 137232/2025 - EXEMPTION FROM FILING O.T.)

Date : 10-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) :

Mr. Manav, Adv.
Ms. Swati Vaibhav, AOR

For Respondent(s) :

Mr. Aaditya Aniruddha Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Shrirang B. Varma, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Mr. Adarsh Dubey, Adv.
Ms. Chitransha Singh Sikarwar, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Tag with SLP(Crl.) No. 4101/2020, titled "*The State of Maharashtra & Ors. vs. Anand Ramdhani Chaurasia & Anr.*", and connected matters.

Learned counsel for the State of Maharashtra states that a counter affidavit will not be filed in this case.

The earlier interim order dated 13.06.2025 shall continue to operate till the disposal of this special leave petition.

(DEEPAK GUGLANI)
AR-cum-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR